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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ LPA 148/2024

DIRECTORATE OF ENFORCEMENT & ANR. Appellants

Through: Mr.S.V.Raju, ASG with Mr.Zoheb Hossain, Mr.Vivek Gurnani, Mr.Hitarth Raja, Ms.Madhumitha Kesavan, Ms.Abhipriya, Ms.Sonali Sharma, Mr.Vivek Gaurav, Mr.Gaurav Saini, Advocates and Mr.Manoj Kumar, DD.

versus

MR. MAHENDER KUMAR KHANDELWAL Respondent

Through: Mr.D.P.Singh with Mr.Manu Mishra, Mr.Archit Singh, Mr.Advait S.Joshi and Mr.Imaan Khera, Advocates.

CORAM: HON'BLE THE ACTING CHIEF JUSTICE HON'BLE MS. JUSTICE MANMEET PRITAM SINGH ARORA

<u> </u>
22.02.2024

C.M.No.10960/2024

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1. Exemption allowed, subject to all just exceptions.

2. Accordingly, the application stands disposed of.

LPA NO.148/2024 & C.M.No.10959/2024

3. Present letters patent appeal has been filed challenging the judgment dated 31st January, 2024 passed by a learned Single Judge of this Court in W.P.(C)No.10993/2023, whereby the writ petition filed by the respondent-petitioner was allowed and the appellant was directed to return the documents, digital devices, property, and other material seized from the

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respondent pursuant to the search and seizure operation conducted on 19th August, 2020 and 20th August, 2020 on the ground that seizure has lapsed in terms of Section 8(3) of the Prevention of Money Laundering Act, 2002 ("PMLA").

4. Issue notice. Mr.D.P.Singh, Advocate accepts notice on behalf of the respondent. He prays for some time to obtain instructions.

- 5. Till further orders, there shall be a stay of the impugned judgment.
- 6. List on 11^{th} March, 2024.

ACTING CHIEF JUSTICE

MANMEET PRITAM SINGH ARORA, J

FEBRUARY 22, 2024 KA

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